

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 4/2005 in CIVIL APPEAL NO. 3574 OF 1998

ABB LTD.

Appellant (s)

VERSUS

INDS.FINANCE CORPN.OF INDIA & ORS

Respondent(s)

(for clarification)

Date: 13/04/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Appellant(s)

Mr. Kanhaiya Priyadarshi,Adv.

For Respondent(s)

Mr. Subramonium Prasad,Adv.

UPON hearing counsel the Court made the following

O R D E R

Without satisfying the Special Court as to whether anything was due from them, the

applicants have filed the present application seeking clarification of this Court's order dated 27th

October, 2004. Till the applicants satisfy the Special Court to the effect that no amount is due from

them, prayer for clarification cannot be granted. The application is dismissed as withdrawn,

reserving

liberty with the applicants to approach this Court, if need be, after satisfying the Special Court to the

effect indicated above.

anwal Singh)

(J.S. Rawat)

(K

Court Master

AR-cum-PS